

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 123**  
**(IB)-477(PB)/2017**

**IN THE MATTER OF:**

Au Small Finance Bank Ltd.	....	Applicant/petitioner
v.		
Prabhu Shanti Real Estate Pvt. Ltd.	....	Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP**

**Order delivered on 31.05.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the RP	Mr. Rahul Shukla, Mr. Bhuvan Ravindra & Mr. Akash Jandial, Advs.
For the Respondent	Mr. Rakesh Kumar, Ms. Chetna Bisht & Mr. Aashish Khattar, Mr. Vardhman Kaushik & Ms. Sankrito, Advs.

**ORDER**

**CA-840(PB)/2019**

Ld. Counsel for the non applicant states that reply has been filed on 29.05.2019 which is not on record nor a copy has been furnished to the counsel for the applicant-Resolution Professional. Mr. Rakesh Kumar, Ld. Counsel undertakes to hand over a copy of the reply during the course of the day and also to ensure that the reply does not suffer from any objection in the registry.

List for arguments on 04.07.2019.



**CA-1054(PB)/2019**

Notice of the application.

Ld. Counsel for the Resolution Professional accepts notice. A copy of the application be handed over to him during the course of the day.

List for further consideration on 04.07.2019.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

31.05.2019  
Ritu Sharma